

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-111
IB-1191(A)(ND)/2019

IN THE MATTER OF:

M/s. Kribhco Infrastructure Ltd

Vs.

M/s. Indo Arya Central Transport Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 09.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Shivam Wadhwa, Mr. P.Nagesh, Mr. Harshal Kumar,
Advocates

For the Respondent/CD :

For the Intervener :

ORDER

Both the sides are present. It is submitted by the respondent that counsel is not available and prayed for adjournment. Last and final opportunity is granted for making final submissions failing which appropriate order will be passed on next date of hearing.

List the matter on 21st January, 2021.

-Sd-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)